

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD**

(This is the 18th Day of SEPTEMBER, 2018)

Hon'ble Mr. Gokul Chandra Pati-AM
Hon'ble Mr. Rakesh Sagar Jain - JM

**CCP No.330/00137 of 2017
(Arising out of Original Application No. 330/01725 of 2015)**

Alston Craig Ross, aged about 51 years, Son of Shri Terrence Ross,
Presently working as Technician-III, under S.S.E. (T&L) Kanpur R/o-871,
Anand nagar, Jagai Purwa, Lal Bunglow, Kanpur.

..... **Applicant**

By advocate: Shri S.K. Kushwaha

Versus

1. Shri Anshul Gupta, Divisional Railway Manager, Northern Railway, Delhi Division, New Delhi.
2. Shri Devendra Kumar, Senior Divisional Personnel Officer (C), Northern Railway, New Delhi.

..... **Respondents**

By advocate: Shri Anil Kumar

O R D E R

Delivered by Hon'ble Mr. Rakesh Sagar Jain –Member (J)

Shri S.K. Kushwaha, learned counsel for the applicant has sent illness slip. Shri Anil Kumar, learned counsel for the respondents is present.

2. Learned counsel for the respondent submits that he has filed compliance affidavit dated 27.03.2018. The Tribunal has passed order dated 11.01.2017 to decide the representation dated 02.06.2015 by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. Respondents have

filed the Compliance affidavit dated 10.01.2018, filing copy of the order dated 07/08.12.2017 disposing of the representation. Learned counsel for the applicant has filed supplementary affidavit on 22.03.2018. He also submitted that there is a representation dated 02.06.2015 by which the applicant has sought fixation of pay w.e.f. 05.07.2007 in the pay scale of Rs.2650-4000/- which has been denied by the respondents in the impugned order.

3. On perusal of the impugned order dated 11.01.2017 shows that no specific direction was given for fixation of pay for specific pay scale. The OA was disposed of with direction to decide the representation by passing a reasoned and speaking order within a period of two months, which has been done by the respondents. In case the applicant is having any other grievance, he will have liberty to take steps as per law.

4. In view of the above, we are of the view that the order dated 11.01.2017 of the Tribunal has been substantially complied with.

5. Accordingly, the contempt petition is dismissed and notices issued stands discharged.

(Rakesh Sagar Jain)
Member (J)
/Neelam/

(Gokul Chandra Pati)
Member (A)